COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appenate Jurisdiction)

APPEAL. NO. 165 OF 2018 & I.A. NOS. 790 OF 2018, 789 OF 2018 & 791 OF 2018

Dated: 16th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Response Renewable Energy Ltd Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Avinash Menon

Counsel for the Respondent(s) : Mr. Anand Kumar Shrivastava

Mr. Shivam Sinha for R-2 & R-3

ORDER

IA No.791 OF 2018

(Appl. for Impleadment)

The learned counsel appearing for the Respondent Nos. 2 & 3 prays for two weeks' time to file their reply to the IA.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 3, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 2 & 3 is permitted to file reply in the IA on or before 31.07.2018 after serving copy to the learned counsel for the opposite sides.

IA No. 789 of 2018

(Appli. for exemption from filing certified copy of the impugned order)

The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant submitted that the Appellant has already filed the certified copy of the impugned order in the Registry. The same may kindly be accepted. The instant application filed by the Appellant may be dismissed as not pressed.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The instant application filed by the Appellant is dismissed as not pressed.

APPEAL NO. 165 OF 2018

Admit.

Issue notice to the Respondents returnable on 03.08.2018.

Learned counsel, Mr. Anand Kumar Shrivastava accepts notice on behalf of Respondent Nos. 2 & 3. Further, he submitted that he may accept notice for the proposed Respondent after taking necessary instructions from the proposed Respondent.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 3, as stated above, is placed on record.

Post this matter on <u>03.08.2018</u>.

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member